

IN THE COURT OF THE JUDICIAL MAGISTRATE NO.II, MADURAI.

**Present: Thiru.M. Padmanaban, B.A.,B.L,
Judicial Magistrate No.II, Madurai.
Cr.M.P. No.1450/2020**

Dated this the 1st day of June 2020

- 1) Naveen Kumar @ Naveen, S/o.Sanmugam.
- 2) Nageshwaran @ Nagesh, S/o.Ramesh.

.. Petitioner/Accused.

/ Vs/

**State through: The Inspector of Police,
Tallakulam (L&O) P.S, in Cr. No.1039/2020
U/S.147,148,452,294(b),323,324,506(2) IPC .**

.. Respondent/Complainant.

ORDER

Heard both side through video. Records Perused. The Petitioner/accused were arrested remanded to judicial custody on 20.05.2020 for the alleged offence U/S.147,148,452,294(b),323,324,506(2) IPC .

Notice given to the A.P.P. & Police. A.P.P. & Police have strongly opposed to release the accused on bail.

Injured discharged from G.R.H , Madurai and admitted in private hospital in Dindugal. Co-accused released on bail by the Hon'ble Principal Sessions Court, Madurai in Crime No-2369/2020. Bothe the accused in judicial custody for the past 11 days. Hence, Considering the facts and circumstances of the case, and period of judicial custody. This court is inclined to grant him bail on following conditions:

- 1) The petitioners is ordered to be enlarged on bail on his executing own bond for Rs.10,000/- .before Jail Superintendent.
- 2) After a period of 3 weeks, the petitioners should surrender before this court and execute a fresh bond with two sureties for likesum amount.
- 3) Thereafter the petitioners shall appear and sign before the Inspector of police, respondent police station daily at 10.00 a.m. until further orders. The petitioner shall co-operate with the investigation and he shall not threaten the witness. He shall not induce witnesses and he shall not cause obstacles to the pending investigation.

Accordingly this petition is allowed.

**Judicial Magistrate No.II,
Madurai.**

IN THE COURT OF THE JUDICIAL MAGISTRATE NO.II, MADURAI.

**Present: Thiru.M. Padmanaban, B.A.,B.L,
Judicial Magistrate No.II, Madurai.
Cr.M.P. No.1453/2020**

Dated this the 1st day of June 2020

- 1) Karuppasamy, S/o.Chinnapandi.**
- 2) Muniyandi, S/o.Periyapandi.**

.. Petitioner/Accused.

/ Vs/

State through: The Inspector of Police,

Karuppayurani P.S, in Cr. No.349/2020

U/S.294(b),323,506(1),188,271 IPC,r/w 3 of E.D Act .

.. Respondent/Complainant.

ORDER

Heard both side through video. Records Perused. The Petitioner/accused were arrested remanded to judicial custody on 25.05.2020 for the alleged offence U/S.294(b),323,506(1),188,271 IPC,r/w 3 of E.D Act .

Notice given to the A.P.P. & Police. A.P.P. & Police have strongly opposed to release the accused on bail.

Considering the facts and circumstances of the case, and period of judicial custody. This court is inclined to grant him bail on following conditions:

- 1) The petitioner is ordered to be enlarged on bail on his executing own bond for Rs.10,000/-before Jail Superintendent.**
- 2) After a period of 3 weeks, the petitioner should surrender before this court and execute a fresh bond with two sureties for likesum amount.**
- 3) Thereafter the petitioner shall appear and sign before the Inspector of police, respondent police station daily at 10.00 a.m. until further orders. The petitioner shall co-operate with the investigation and he shall not threaten the witness. He shall not induce witnesses and he shall not cause obstacles to the pending investigation.**

Accordingly this petition is allowed.

**Judicial Magistrate No.II,
Madurai.**

IN THE COURT OF THE JUDICIAL MAGISTRATE NO.II, MADURAI.

**Present: Thiru.M. Padmanaban, B.A.,B.L,
Judicial Magistrate No.II, Madurai.
Cr.M.P. No.1456/2020**

Dated this the 1st day of June 2020

Vijay @ Thuppakki Vijay, S/o.Ramar.

.. Petitioner/Accused.

/ Vs/

**State through: The Inspector of Police,
Sellur (L&O) P.S, in Cr. No.1315/2020
U/S.341,387,506(1) IPC .**

.. Respondent/Complainant.

ORDER

Heard both side through video. Records Perused. The Petitioner/accused was arrested remanded to judicial custody on 23.05.2020 for the alleged offence U/S.341,387,506(1) IPC .

Notice given to the A.P.P. & Police. A.P.P. & Police have strongly opposed to release the accused on bail.

Considering the facts and circumstances of the case, and period of judicial custody. This court is inclined to grant him bail on following conditions:

- 1) The petitioner is ordered to be enlarged on bail on his executing own bond for Rs.10,000/-before Jail Superintendent.**
- 2) After a period of 3 weeks, the petitioner should surrender before this court and execute a fresh bond with two sureties for likesum amount.**
- 3) Thereafter the petitioner shall appear and sign before the Inspector of police, respondent police station daily at 10.00 a.m. until further orders. The petitioner shall co-operate with the investigation and he shall not threaten the witness. He shall not induce witnesses and he shall not cause obstacles to the pending investigation.**

Accordingly this petition is allowed.

**Judicial Magistrate No.II,
Madurai.**

IN THE COURT OF THE JUDICIAL MAGISTRATE NO.II, MADURAI.

**Present: Thiru.M. Padmanaban, B.A.,B.L,
Judicial Magistrate No.II, Madurai.
Cr.M.P. No.1451/2020**

Dated this the 1st day of June 2020

Karthick, S/o.Virumandi.

.. Petitioner/Accused.

/ Vs/

**State through: The Inspector of Police,
Sellur (L&O) P.S, in Cr. No.1315/2020
U/S.341,387,506(1) IPC .**

.. Respondent/Complainant.

ORDER

Heard both side through video. Records Perused. The Petitioner/accused was arrested remanded to judicial custody on 23.05.2020 for the alleged offence U/S.341,387,506(1) IPC .

Notice given to the A.P.P. & Police. A.P.P. & Police have strongly opposed to release the accused on bail.

Considering the facts and circumstances of the case, and period of judicial custody. This court is inclined to grant him bail on following conditions:

- 1) The petitioner is ordered to be enlarged on bail on his executing own bond for Rs.10,000/-before Jail Superintendent.**
- 2) After a period of 3 weeks, the petitioner should surrender before this court and execute a fresh bond with two sureties for likesum amount.**
- 3) Thereafter the petitioner shall appear and sign before the Inspector of police, respondent police station daily at 10.00 a.m. until further orders. The petitioner shall co-operate with the investigation and he shall not threaten the witness. He shall not induce witnesses and he shall not cause obstacles to the pending investigation.**

Accordingly this petition is allowed.

**Judicial Magistrate No.II,
Madurai.**

IN THE COURT OF THE JUDICIAL MAGISTRATE NO.II, MADURAI.

**Present: Thiru.M. Padmanaban, B.A.,B.L,
Judicial Magistrate No.II, Madurai.
Cr.M.P. No.1449/2020**

Dated this the 29th day of May 2020

Saravanan @ Saravana Kumar, S/o.Kasi Pandi.

.. Petitioner/Accused.

/ Vs/

**State through: The Inspector of Police,
Mathichiyam (L&O) P.S, in Cr. No.864/2020
U/S.147,148,294(b), 323,324,506(2)IPC .**

.. Respondent/Complainant.

ORDER

Heard both side through video. Records Perused. The Petitioner/accused was arrested remanded to judicial custody on 12.05.2020 for the alleged offence U/S.147,148,294(b), 323,324,506(2)IPC .

Notice given to the A.P.P. & Police. A.P.P. & Police have strongly opposed to release the accused on bail.

Considering the facts and circumstances of the case, and period of judicial custody. This court is inclined to grant him bail on following conditions:

- 1) The petitioner is ordered to be enlarged on bail on his executing own bond for Rs.10,000/-before Jail Superintendent.**
- 2) After a period of 3 weeks, the petitioner should surrender before this court and execute a fresh bond with two sureties for likesum amount.**
- 3) Thereafter the petitioner shall appear and sign before the Inspector of police, respondent police station daily at 10.00 a.m. until further orders. The petitioner shall co-operate with the investigation and he shall not threaten the witness. He shall not induce witnesses and he shall not cause obstacles to the pending investigation.**

Accordingly this petition is allowed.

Judicial Magistrate No.II,

Madurai.

IN THE COURT OF THE JUDICIAL MAGISTRATE NO.II, MADURAI.

**Present: Thiru.M. Padmanaban, B.A.,B.L,
Judicial Magistrate No.II, Madurai.
Cr.M.P. No.1455/2020**

Dated this the 29th day of May 2020

Mani Pandi, S/o.Pandi.

.. Petitioner/Accused.

/ Vs/

**State through: The Inspector of Police,
Mathichiyam (L&O) P.S, in Cr. No.864/2020
U/S.147,148,294(b), 323,324,506(2)IPC .**

.. Respondent/Complainant.

ORDER

Heard both side through video. Records Perused. The Petitioner/accused was arrested remanded to judicial custody on 14.05.2020 for the alleged offence U/S.147,148,294(b), 323,324,506(2)IPC .

Notice given to the A.P.P. & Police. A.P.P. & Police have strongly opposed to release the accused on bail.

Considering the facts and circumstances of the case, and period of judicial custody. This court is inclined to grant him bail on following conditions:

- 1) The petitioner is ordered to be enlarged on bail on his executing own bond for Rs.10,000/-before Jail Superintendent.**
- 2) After a period of 3 weeks, the petitioner should surrender before this court and execute a fresh bond with two sureties for likesum amount.**
- 3) Thereafter the petitioner shall appear and sign before the Inspector of police, respondent police station daily at 10.00 a.m. until further orders. The petitioner shall co-operate with the investigation and he shall not threaten the witness. He shall not induce witnesses and he shall not cause obstacles to the pending investigation.**

Accordingly this petition is allowed.

Judicial Magistrate No.II,